

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 269 of 2015 &  
IA NOs. 434 & 435 OF 2015**

**Dated: 30<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Essar Power Gujarat Ltd.**

**.... Appellant (s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Hemant Singh  
Mr. Tushar Nagar  
Mr. Matrugupta Mishra  
Mr. Tabrez Malwat

Counsel for the Respondent(s)

:

Mr. M.G. Ramachandran  
Ms. Swapna Seshadri for R-2 & R-3

**ORDER**

Admit. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 & 3 and seeks four weeks time to file reply. He may file the same on or before 28.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 13.01.2016 after serving copy on the other side.

List the matter on **22.01.2016**. Tag to Appeal No. 238 of 2015.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**